

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11916/2005

(From the judgement and order dated 25/04/2005 in RA No. 313/2004 in CWP No. 18346/2002 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

H.S.I.D.C. LTD.

Petitioner(s)

VERSUS

M/S. ANUBHAV AUTO P. LTD. & ANR.

Respondent(s)

(With prayer for interim relief and office report )  
(FOR FINAL DISPOSAL)

WITH SLP(C) NO. 12833 of 2005

(With prayer for interim relief and office report)  
(FOR FINAL DISPOSAL)

Date: 25/01/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s)

Mr. Ravindra Bana,Adv.

For Respondent(s)

Mr. Randeep Singh Rai, Adv.

Mr. Ajay Pal, Adv.

Mr. Nikhil Jain, Adv.

Mr. M.A. Chinnasamy, Adv.

UPON hearing counsel the Court made the following

O R D E R

The order impugned being an interim order, we see no reasons to interfere. The Special Leave Petition is dismissed. Interim order passed by this Court is vacated. The High Court will decide the issues on merit in the pending writ petition.

( Ravi P. Verma )

Court Master

( Anand Singh )

Court Master